

Bangalore, and the Statement of Accounts, for the year 1969-70. [Placed in Library See No. LT—223/71]

- (3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Madras for the year 1969-70 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library, See No. LT—224/71]

(ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously. [Placed in Library See No. LT—225/71]

MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) (AMENDMENT) RULES, NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, INCOME-TAX RULES AND NOTIFICATION UNDER WEALTH TAX ACT, AND CUSTOMS ACT AND CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (VITTA MANTRALYA MEN UP-MANTRI) (SHRIMATI SUSHILA ROHATGI) :
On behalf of Shri K. R. Ganesh, I beg to lay on the Table.

- (1) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 436 in Gazette of India dated the 27th March, 1971, under

sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT—226/71]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 .-

(i) The Central Excise (Second Amendment) Rules, 1971, published in Notification No. G. S. R. 378 in Gazette of India dated the 20 March, 1971.

(ii) The Central Excise (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 443 in Gazette of India dated the 27th March, 1971

[Placed in Library, See No. LT—227/71]

- (3) A copy of the Income-tax (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 1917 in Gazette of India dated the 22nd February, 1971, under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT—228/71]

- (4) A copy of Notification No. S. O. 1258 published in Gazette of India dated the 18th March, 1971 containing corrigenda Notification No. S. O. 1026, dated the 10th March, 1970, under sub-section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library, See No. LT—229/71]

{Shrimati Sushila Rohatgi}

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G. S. R. 441 published in Gazette of India dated the 27th March, 1971, together with an explanatory memorandum.
- (ii) G. S. R. 422 published in Gazette of India dated the 27th March, 1971, together with an explanatory memorandum.
- (iii) G. S. R. 455 published in Gazette of India dated the 25th March, 1971.
- (iv) The Tourist Baggage (Amendment) Rules, 1971, published in Notification No. G. S. R. 483 in Gazette of India dated the 3rd April, 1971 together with an explanatory memorandum.
- (v) G. S. R. 484 published in Gazette of India dated the 31st March, 1971, together with an explanatory memorandum.
- (vi) G. S. R. 485 published in Gazette of India dated the 31st March, 1971, together with an explanatory memorandum.
- (vii) G. S. R. 488 published in Gazette of India dated the 1st April, 1962 together with an explanatory memorandum.
- (viii) G. S. R. 519 published in Gazette of India dated the 10th April, 1971.

(ix) G. S. R. 522 published in Gazette of India dated the 7th April, 1971 together with an explanatory memorandum. [Placed in Library, See No. LT—230/71]

(c) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

- (i) G. S. R. 186 published in Gazette of India dated the 5th February 1971 together with an explanatory memorandum.
- (ii) G. S. R. 347 published in Gazette of India dated the 15th March, 1971 together with an explanatory memorandum.
- (iii) G. S. R. 380 published in Gazette of India dated the 20th March, 1971 together with an explanatory memorandum.
- (iv) G. S. R. 438 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
- (v) G. S. R. 439 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
- (vi) G. S. R. 440 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
- (vii) G. S. R. 445 to 454 published in Gazette of India dated

the 25th March, 1971 together with an explanatory memorandum.

- (viii) G. S. R. 487 published in Gazette of India dated the 1st April, 1971 together with an explanatory memorandum

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- (ix) G. S. R. 521 published in Gazette of India dated the 1st March, 1971 together with an explanatory memorandum.

- (x) G. S. R. 527 to 531 published in Gazette of India dated the 7th April, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT—231/71]

STATEMENT RE : PRICING OF PETROLEUM PRODUCTS

THE MINISTER OF PETROLEUM AND CHEMICALS (PETROLEUM AUR RASAYAN MANTRI) (SHRI P. C. SETHI) : I beg to lay on the Table a statement regarding pricing of petroleum products [Placed in Library, See No. LT—232/71]

12.14 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

I am directed to inform the Lok

Sabha that the Rajya Sabha, at its sitting held on the 26th May, 1971, has passed the enclosed motion referring the Advocates (Amendment) Bill, 1970, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

“That the Bill further to amend the Advocates Act, 1961, be referred to a Joint Committee of the Houses consisting of 26 members, 12 members from this House, namely -

1. Shri C. D. Pande
2. Shri Sasankasekhar Sanyal
3. Shri Jatsukhlal Hathi
4. Shri M. Srinivasa Reddy
5. Shri Gulam Nabi Untoo
6. Shri Mohd. Usman
7. Shri Surajmal Saha
8. Shri Thilai Villalan
9. Shri Pranab Kumar Mukherjee
10. Shri Nageshwar Prasad Shahi
11. Shri K. Chandrasekharan
12. Shri B. P. Nagaraja Murthy

and 24 members from the Lok Sabha ;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select